## THE NAGALAND APPROPRIATION BILL, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJTT): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause J, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: Sir, I move: "That

the Bill be returned.

The question was put and the motion was adopted.

## THE PONDICHERRY APPROPRIA-TION (VOTE ON ACCOUNT) BILL, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory of Pondi-cherry for the services of a part of the financial year 1977-78, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion ivas adopted.

THE VICE-CHAIRMAN (Shri V. B. RAJU): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: Sir,, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

## 1HE PONDICHERRY APPROPRIA-TION BELL, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL). Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry, for the services of the financial year 1973-77, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now, we shall take up clause-by-clause consideration of the Bill. There are no amendments.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I move;

"That the Bill be returned."

The question was put and the motion was adopted.